

are meant to help the assessee mostly. But in the case of such assessee as have had some incomes on which they have evaded Income-tax, surely the Public Relations Officer has given them good advice and must have been helpful to them.

**Shri S. C. Samanta:** May I know whether any other special measures for the clearance of taxes have been adopted by the Government?

**Shri Tyagi:** No, Sir. In fact, on account of last year's wholesale drive for the clearance of arrears and for the disclosure of hidden incomes, Income-tax officers generally have become public-minded and—if I may borrow the term from the opposite benches—have become sufficiently socialised. And I think on account of their live contact with the assessee now, the assessee are behaving better, and so are the Income-tax officers.

**Shri S. C. Samanta:** May I know whether the overall progress of the work of the Public Relations Officer at Calcutta has been assessed, and whether the appointment of a Public Relations Officer at Madras and Bombay will be hastened?

**Shri Tyagi:** My difficulty has been that when we approached the Union Public Service Commission for the recognition of the appointment of these officers, they advised us not to have any retired hand but to have a serving Senior Assistant Commissioner appointed as Public Relations Officer. It is very difficult for us to get any extra serving hands because we are already short of officers and I am afraid it will take a long time for me to get any other Public Relations Officers appointed at Madras and Bombay.

#### PANNAGAR MILITARY BASE

\*705. **Dr. M. M. Das:** Will the Minister of Defence be pleased to state:

(a) the total area of land acquired by Government for the Pannagar Military Base;

(b) the area upon which there are no military installations;

(c) the area of cultivable land in the Base at present and how they are utilised;

(d) whether it is a fact that all the cultivable lands which are permitted for cultivation, have been leased to one single person; and

(e) if so, the terms of the lease?

**The Minister of Defence (Shri Gopalaswami):** (a) 9468.34 acres.

(b) 1112 acres.

(c) 667 acres. So far 509.17 acres have been leased out for agricultural purposes.

(d) No.

(e) Does not arise in view of answer to (d) above.

**Dr. M. M. Das:** May I know how these lands permitted for cultivation have been leased out—whether they have been leased out to the original owners of the lands?

**Shri Gopalaswami:** There have been only three leases, and two persons have taken the three leases. Two leases have been taken by one, and the third by another. Both of them were the highest bidders in the auction, but neither of them is a local resident of the area. They are outsiders, being displaced persons.

**Dr. M. M. Das:** May I know the terms of the lease, as I have asked in part (e) of the question?

**Shri Gopalaswami:** The answer that I have given is that part (e) of the question does not arise in view of the answer to part (d), which is 'No'. Part (d) is whether it is a fact that all the cultivable lands which are permitted for cultivation have been leased to one single person. If the hon. Member wishes to have the rents that the lessees have agreed to pay, I can give him the figures.

**Dr. M. M. Das:** I wanted that and I also want to know the duration of the leases and when they will come to an end.

**Shri Gopalaswami:** The rents are as under:—

(1) lease for 95 acres      Rs. 164.

(2) lease for 159.17 acres.      Rs. 301.

(3) lease for 315 acres.      Rs. 505.

**Mr. Speaker:** The question is when the leases are due to expire. He does not want the rents but to know when these leases will expire. What is the period for which these leases are granted?

**Shri Gopalaswami:** I am afraid it is not readily available here, but I can give him the information.

**Dr. M. M. Das:** May I know whether Government has received any memorandum from the cultivators from whom these lands were acquired, asking Government to give the lands to them for cultivation on any terms found suitable by Government?

**Shri Gopaldaswami:** There is no information on that point here. We do not know whether even the lessees are cultivating the lands themselves or have given sub-leases. We have asked for further information, which when received can be placed on the Table.

**Dr. M. M. Das:** May I know before these lands were leased out to three persons who did not belong to this particular locality, whether any opportunity was given to the cultivators from whom the lands were acquired to cultivate the lands on terms given by Government?

**Shri Gopaldaswami:** Notice was given. Sir and the land was sold in auction. 8 persons attended the auction.

**Dr. M. M. Das:** May I know whether it will be possible for Government to reconsider this question and make some arrangement by which the cultivators may get these lands for cultivation?

**Shri Gopaldaswami:** That is a matter which can be examined, but we cannot do anything with the leases that had been granted already.

**Shri B. S. Murthy:** May I know whether any tenants of co-operative societies applied for the lease?

**Shri Gopaldaswami:** I am afraid, I have no information. 8 individuals attended the auction. That is what I have.

**Dr. M. M. Das:** May I know whether the hon. Minister is in a position to let us know what portion of these lands are cultivated or are they lying fallow?

**Shri Gopaldaswami:** After the lease?

**Dr. M. M. Das:** Yes, Sir.

**Shri Gopaldaswami:** I am afraid, I have not got the information.

#### RUPÉE DEAL WITH SOVIET UNION

\*706. **Shri K. Subrahmanyam:** Will the Minister of Finance be pleased to state:

(a) whether there has been any rupee deal with the Soviet Union in recent months; and

(b) whether any amount has been paid in rupees to the Soviet Union or its agencies in India in respect of any transactions?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) and (b). There has been no rupee deal between the Government of India and the Soviet Union. Nor has any amount been paid in rupees by Government to the Soviet Union or its agencies in India in respect of any transactions.

**Shri B. R. Bhagat:** May I know whether it is a fact that sterling is the unit of exchange between India and the U.S.S.R.?

**Shri C. D. Deshmukh:** Unless there is a barter deal.

**Shri B. R. Bhagat:** May I know the reasons?

**Shri C. D. Deshmukh:** Willingness of the U.S.S.R. to receive sterling.

#### राज्यों को अनुदान

\*७०७. **श्री जंगड़े:** क्या शिक्षा मंत्री यह बतलाने की कृपा करेंगे कि केन्द्रीय सरकार द्वारा विविध भाग क, ख, न और घ राज्यों को क्रमशः १९४९-१९५० और १९५१ वर्षों में अलग अलग अनिवार्य, सामाजिक और प्रौढ़ शिक्षा के लिये दिये गए अनुदानों की राशि क्या है ?

#### GRANTS TO STATES

[707. **Shri Jangde:** Will the Minister of Education be pleased to state the amount of grants given by the Central Government to various Part 'A', 'B', 'C' and 'D' States for compulsory, social or adult education separately in the years 1949, 1950 and 1951 respectively?]

**The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya):** A statement is placed on the Table of the House. [See Appendix IV, Annexure No. 9].

**श्री जंगड़े:** क्या मैं जान सकता हूँ कि पार्ट बी स्टेट्स को समाज शिक्षा के लिए ग्रांट क्यों नहीं दी गई है ?

[**Shri Jangde:** May I know why no grants for social education were made to Part B States?]